

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 89102 of 2018

(Arising out of Order-in-Appeal No. NGP-II/APPL/130/17-18 dated 27.06.2018
passed by the Commissioner of CGST & Central Excise, Nagpur)

M/s Pepsico India Holding Pvt Ltd

.....Appellant

D-7 MIDC, Paithan

Aurangabad, Maharashtra-431148

VERSUS

C.C.E. & S.T., Aurangabad

.....Respondent

Null N-5...Town Centre,,CIDCO,

Aurangabad,,Maharashtra-431030

APPEARANCE:

Mr. Dhananjay Seturaj, Advocate for the Appellant

Mr. Sanjay Hasija, Superintendent Authorised Representative for the
Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85541/2020

Date of Hearing: 05.03.2020

Date of Decision: 05.03.2020

PER: AJAY SHARMA

Learned Counsel for the Appellant submits that the Appellants have applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the Competent Authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) on 28.01.2020.

2. In view of the above, the Appeals filed by the Appellant before this Tribunal ceases to exist and are accordingly dismissed as deemed to be withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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